

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND BANKING  
( REVENUE WING )  
NEW DELHI: THE 28th May, 1977.

NOTIFICATION  
INCOME TAX

No.1789(F.No.404/106/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue and Insurance) No.1029(F.No.404/97/76-ITCC) dated the 12th August, 1975, namely:-

In the said notification, for the letters and words "S/Shri Ajit Singh and S.P. Uppal, who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers", the words and letters "Shri S.P. Uppal, being a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer" shall be substituted.

Sd/-  
( H. VENKATARAMAN )  
DEPUTY SECRETARY TO THE GOVT. OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

No. (F.No.404/106/77-ITCC)

Copy forwarded to:-

1. The Commissioners of Income-tax, Patiala
2. All Directors of Inspection including DI(GAMS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Punjab Chandigarh
5. The Accountant General Punjab Simla.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
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Sd/-  
DEPUTY SECRETARY TO THE GOVT. OF INDIA

AUTHORISED FOR ISSUE

( S.C. PRASAD )  
HINDI OFFICER (ADMN.)

DIRECTORATE OF INSPECTION (RS&T)

NC.CC/ITCC/1735/404/RSP/77

\*PAHUJA\*